

THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

(S)

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

CP No. 23/2006.

30.10.2006.

Mr G.P. Kaushik counsel for the petitioner.

Heard. Issue notice to the respondents returnable within six weeks as to why they should not be proceeded against the alleged violation of the order dated 22.12.2004 passed in OA No.236/2006. In the meantime, respondents may file reply to the OA. However, the personal presence of the contemnors is hereby dispensed with for the time being. Let the CP be listed on 3.01.2007.

(S. P. SHUKLA)
ADMINISTRATIVE MEMBER

(M. L. CHAUDHAN)
JUDICIAL MEMBER

P.C./

CP 23/2006 with MA 365/2006 (OA 236/2006)

2.1.07 Mr. V.K. Mishra, proxy counsel for
Mr. G.P. Kaushik, counsel for applicant/petitioner
Mr R.G. Gupta, counsel for respondents

Heard the learned counsel for the parties. The CP stands disposed of by a separate order.

In view of the order passed in the CP, no order is required to be passed in MA 365/2006. MA 365/2006 also stands disposed of.

(S. P. Shukla)
M(A)

(M. L. Chaudhan)
M(J)

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regd DO
Notice
to R-1 & 3
Advocate
of CP
S

Reply
filed
by R-2 & 3

Notice
to R-3
returned
Back.
S

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 3rd day of January, 2006

CONTEMPT PETITION NO.23/2006
IN
ORIGINAL APPLICATION NO.236/2003

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Daglu s/o Shri Dhanna,
R/o Indira Colony Nadi Mendratak,
Aligarh, Tehsil Beawar,
Distt.Ajmer.

By Advocate : Shri V.K.Mishra, proxy counsel for
Shri G.P.Kaushik

... Applicant/Petitioner

Versus

1. Shri S.B.Bhattacharya,
General Manager,
North Western Railway,
Hasanpura Road,
Jaipur.
2. Shri A.K.Gupta,
Divisional Rail Manager,
North Western Railway,
Ajmer.
3. Shri Basumal,
Accounts Officer,
Rail Mandal,
North Western Railway,
Ajmer.

By Advocate : Shri R.G.Gupta

... Respondents

ORDER (ORAL)


This Contempt Petition has been filed by the
applicant/petitioner against the alleged violation
of the order dated 22.12.2004, passed by this
Tribunal in OA 236/2003. By the said order, this

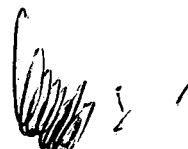
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Tribunal has quashed the order dated 12.7.2001 with further liberty reserved to the respondents to pass appropriate order after issuing the show-cause notice to the applicant.

2. Notice of this CP was given to the respondents. The respondents have filed their reply. Alongwith the reply, the respondents have annexed copy of the order dated 5.10.2006 (Ann.CP.R/3), whereby the respondents have passed fresh order after issuing the show-cause notice to the applicant and receiving his reply. The reply filed by the respondents is taken on record. As the respondents have finally passed the order after issuing the show-cause notice to the applicant and considering his reply, this CP do not survive for consideration.

3. The Contempt Petition stands disposed of accordingly. Notices issued to the respondents are hereby discharged.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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